

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT-V,

Under Section 60 of the Insolvency and Bankruptcy Code, 2016 Read with
Rule 11 of the National Company Law Tribunal Rules, 2016

I.A No. 872 of 2022

IN

CP (IB) No. 1390 of 2020

Filed by

Housing Development Finance Corporation Limited

... Intervener/Applicant

Versus

Beacon Trusteeship Limited

...Respondent

AND

I.A No. 988 of 2022

IN

CP (IB) No. 1390 of 2020

Filed by

Housing Development Finance Corporation Limited

... Intervener/Applicant

Versus

Beacon Trusteeship Limited

...Respondent

AND

I.A No. 934 of 2022

IN

CP (IB) No. 1390 of 2020

Filed by

Housing Development Finance Corporation Limited

... Intervener/Applicant

Versus

ICICI Prudential Venture Capital Fund Real Estate Scheme I

...Financial Creditor/ Original Applicant

IN THE MATTER OF

ICICI Prudential Venture Capital Fund Real Estate Scheme I

...Financial Creditor/ Applicant

Versus

1. Mr. Jayesh Sanghrajka

...Resolution Professional/ Respondent No. 1

2. Adani Goodhomes Private Limited

...Resolution Applicant/ Respondent No. 2

AND

I.A No. 989 of 2022

IN

CP (IB) No. 1390 of 2020

Filed by

Housing Development Finance Corporation Limited

...Intervener/Applicant

Versus

Beacon Trusteeship Limited

...Respondent

IN THE MATTER OF

Beacon Trusteeship Limited

...Financial Creditor/ Applicant

Versus

1. Mr. Jayesh Sanghrajka

...Resolution Professional/ Respondent No. 1

2. Adani Goodhomes Private Limited

...Resolution Applicant/ Respondent No. 2

AND

I.A No. 809 of 2022

IN

CP (IB) No. 1390 of 2020

Filed by

Ten BKC Flat Owners AOP Trust

... Intervener/Applicant

IN THE MATTER OF

Beacon Trusteeship Limited

...Petitioner/ Applicant

Versus

3. Mr. Jayesh Sanghrajka

...Resolution Professional/ Respondent No. 1

4. Adani Goodhomes Private Limited

...Resolution Applicant/ Respondent No. 2

IN THE MATTER BETWEEN

Beacon Trusteeship Limited

..... Financial Creditor

Versus

Radius Estates and Developers Private Limited

.....Corporate Debtor

Order Reserved on: 30.09.2022

Order Pronounced on: 02.12.2022

Coram:

Hon'ble Shri H.V. Subba Rao, Member (Judicial)

Hon'ble Smt. Anuradha Sanjay Bhatia, Member (Technical)

Appearance:

For the Applicant (Housing Development Finance Corporation Limited):

Ld. Senior Counsel, Mr. Janak Dwarkadas a/w Mr. Chirag Kamdar, Mr. Ranjit Shetty, Mr. Luckyraj Indorkar, Mr. Arjun Amin, Advocates

For the Applicant (Ten BKC Flat Owners AOP Trust):

Ld. Sr Counsel Mr. Pradeep Sanchetti a/w Mr. Nimay Dave, Mr. Nitya Shah, Mr. Kinnar Shah, Ms. Aditi Bhargava, Advocates.

For the Respondent (Beacon Trusteeship Limited):

Ld. Senior Counsel, Mr. Gaurav Joshi a/w Mr. MP Bharucha, Ms Sneha Jaisingh, Mr. Amogh Joshi, Ms Aastha Kaushal, Mr Manan Shah and Ms Anshul Singh, Advocates.

For the Respondent (ICICI Prudential Venture Capital Fund Real Estate Scheme I):

Mr. Ashish Kamat, a/w Mr. MP Bharucha, Ms Sneha Jaisingh, Mr. Amogh Joshi, Ms Aastha Kaushal, Mr Manan Shah and Ms Anshul Singh, Advocates

Per: Shri H.V. Subba Rao, Member (Judicial)

ORDER

1. The above five Applications viz., I.A No. 872 of 2022, I.A No. 988 of 2022, I.A No. 934 of 2022 and I.A No. 989 of 2022 were filed by **Housing Development Finance Corporation Limited** (“HDFC Limited”) and I.A. No. 809 of 2022 was filed by **Ten BKC Flat Owners AOP Trust** respectively to intervene and to oppose the applications filed by the dissenting financial creditor viz., Beacon Trusteeship Limited and ICICI Prudential Venture Capital Fund Real Estate Scheme I opposing approval of Resolution Plan.

2. Since the arguments of the Counsels appearing for above Applicants/Interveners were already heard in IA 503 of 2022, IA 837 of 2022, IA 808 of 2022 and IA 931 of 2022, the above Applications stand **allowed** and disposed of.

SD/-

ANURADHA SANJAY BHATIA
Member (Technical)

SD/-

H. V. SUBBA RAO
Member (Judicial)